

TARIFF FILING FORMS (THERMAL)
FOR DETERMINATION OF TARIFF

PART-I

Annexure-I

PART-I

**Checklist of Forms and other information/ documents for tariff filing for
Thermal Stations**

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Other Information/ Documents		
Sl. No.	Information/Document	Tick
1	Certificate of incorporation, Certificate for Commencement of Business, Memorandum of Association, & Articles of Association (For New Station setup by a company making tariff application for the first time to CERC)	
2	Stationwise and Corporate audited Balance Sheet and Profit & Loss Accounts with all the Schedules & annexures on COD of the Station for the new station & for the relevant years.	
3	Copies of relevant loan Agreements	
4	Copies of the approval of Competent Authority for the Capital Cost and Financial package.	
5	Copies of the Equity participation agreements and necessary approval for the foreign equity.	
6	Copies of the BPSA/PPA with the beneficiaries, if any	
7	Detailed note giving reasons of cost and time over run, if applicable. List of supporting documents to be submitted: a. Detailed Project Report b. CPM Analysis c. PERT Chart and Bar Chart d. Justification for cost and time Overrun	
8	Any other relevant information, (Please specify)	

Note 1: Electronic copy of the petition (in words format) and detailed calculation as per these formats (in excel format) and any other information submitted shall also be furnished in the form of CD/Floppy disc.

Summary Sheet

Name of the Petitioner _____

Name of the Generating Station : _____

Place (Region/District/State): _____

Sr. No.	Particulars	Unit	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	2		3	4	5	6	7	8
1.1	Depreciation	Rs Lakh						
1.2	Interest on Loan	Rs Lakh						
1.3	Return on Equity ¹	Rs Lakh						
1.4	Interest on Working Capital	Rs Lakh						
1.5	O & M Expenses	Rs Lakh						
1.7	Compensation Allowance (If applicable)	Rs Lakh						
1.8	Special allowance (If applicable)	Rs Lakh						
	Total	Rs Lakh						
2.1	Landed Fuel Cost	Rs/Tone						
	(%) of Fuel Quantity	(%)						
2.2	Landed Fuel Cost	Rs/Tone						
	(%) of Fuel Quantity	(%)						
2.3	Secondary fuel oil cost	Rs/Unit						
	Energy Charge Rate ex-bus(Paise/kWh) ^{2A, 2B, 2C, 2D}	Rs/Unit						

Note

1: Details of calculations, considering equity as per regulation, to be furnished.

2A: If multifuel is used simultaneously, give 2 in respect of every fuel individually.

2B: The rate of energy charge shall be computed for open cycle operation and combined cycle \ operation separately in case of gas/liquid fuel fired plants.

2C: The total energy charge shall be worked out based on ex-bus energy scheduled to be sent out.

2D: The Energy Charge rate for the month shall be based on fuel cost(s) and GCV(s) for the month as per Regulation 29 (6) (a).

(Petitioner)

Plant Characteristics

Name of the Petitioner						
Name of the Generating Station						
Unit(s)/Block(s)/Parameters	Unit-I	Unit-II	Unit-III		
Pressure (kg/Cm²)						
Temperature °C						
- At Superheater Outlet						
- At Reheater Outlet						
Guaranteed Design Heat Rate (kCal/kWh)						
Conditions on which guaranteed						
% MCR						
% Makeup						
Design Fuel						
Design Cooling Water Temperature						
Back Pressure						
Note: In case guaranteed unit heat rate is not available then furnish the guaranteed turbine cycle heat rate and guaranteed boiler efficiency separately along with condition of guarantee.						
Type of Cooling Tower						
Installed Capacity (IC)						
Date of Commercial Operation (COD)						
Type of cooling system¹						
Type of Boiler Feed Pump²						
Fuel Details³						
-Primary Fuel						
-Secondary Fuel						
-Alternate Fuels						
Special Features/Site Specific Features⁴						
Special Technological Features⁵						
Environmental Regulation related features⁶						
Any other special features						
1: Closed circuit cooling, once through cooling, sea cooling, natural draft cooling, induced draft cooling etc.						
2: Motor driven, Steam turbine driven etc.						
3: Coal or natural gas or naptha or lignite etc.						
4: Any site specific feature such as Merry-Go-Round, Vicinity to sea, Intake /makeup water systems etc. scrubbers etc. Specify all such features.						
5: Any Special Technological feature like Advanced class FA technology in Gas Turbines, etc.						
6: Environmental regulation related features like FGD, ESP etc.						
Note 1: In case of deviation from specified conditions in Regulation, correction curve of manufacturer may also be submitted.						
Note 2: Heat Balance Diagrams has to be submitted along with above information in case of new stations.						

(Petitioner)

Normative parameters considered for tariff computations

Name of the Petitioner _____

Name of the Generating Station _____

Year Ending March

Particulars	Unit	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Guaranteed Design heat rate							
Base Rate of Return on Equity	%						
Tax Rate	%						
Target Availability	%						
Auxiliary Energy Consumption	%						
Gross Station Heat Rate	kCal/kWh						
Specific Fuel Oil Consumption	ml/kWh						
Cost of Coal/Lignite for WC ¹	in Months						
Cost of Main Secondary Fuel Oil for WC ¹	in Months						
Fuel Cost for WC ²	in Months						
Liquid Fuel Stock for WC ²	in Months						
O & M expenses	Rs / MW						
Maintenance Spares for WC	% of O&M						
Receivables for WC	in Months						
Storage capacity of Primary fuel	MT						
SBI Base Rate + 350 basis points as on _____ ³	%						

1. For Coal based/lignite based generating stations

2. For Gas Turbine/Combined Cycle generating stations duly taking into account the mode of operation on gas fuel and liquid fuel

3. Mention relevant date

(Petitioner)

Sl.	Financial Year (Starting from COD)	Year 1				Year 2				Year 3 and so on			
	1	2	3	4	5	6	7	8	9	10	11	12	13
		Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs. Lakh)
4	At the end of Financial year												
B	In case of Hedging ³												
1	At the date of hedging												
2	Period of hedging												
3	Cost of hedging												

1. Name of the currency to be mentioned e.g. US\$, DM, etc.
2. In case of more than one drawl during the year, Exchange rate at the date of each drawl to be given
3. Furnish details of hedging, in case of more than one hedging during the year or part hedging, details of each hedging are to be given
4. Tax (such as withholding tax) details as applicable including change in rates, date from which change effective etc. must be clearly indicated.

(Petitioner)

Details of Foreign Equity

(Details only in respect of Equity infusion if any applicable to the project under petition)

Name of the Petitioner _____

Name of the Generating Station _____

Exchange Rate on date/s of infusion _____

Sl.	Financial Year	Year 1			Year 2				Year 3 and so on				
		2	3	4	5	6	7	8	9	10	11	12	13
		Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs. Lakh)
	Currency1¹												
A.1	At the date of infusion ²												
2													
3													
	Currency2¹												
A.1	At the date of infusion ²												
2													
3													
	Currency3¹												
A.1	At the date of infusion ²												
2													
3													
	Currency4¹ and so on												
A.1	At the date of infusion ²												
2													
3													

1. Name of the currency to be mentioned e.g. US\$, DM, etc.

2. In case of equity infusion more than once during the year, Exchange rate at the date of each infusion to be given

(Petitioner)

PART-I
FORM- 5

Abstract of Admitted Capital Cost for the existing Projects

Name of the Company _____
Name of the Power Station _____

Capital Cost as admitted by CERC	
Capital cost admitted as on _____ (Give reference of the relevant CERC Order with Petition No. & Date)	
Foreign Component, if any (In Million US \$ or the relevant Currency)	
Domestic Component (Rs. Lakh)	
Foreign Exchange rate considered for the admitted Capital cost	
Hedging cost, if any, considered for the admitted Capital cost (Rs. Lakh)	
Total Capital cost admitted (Rs. Lakh)	

(Petitioner)

**PART-I
FORM- 5A**

Abstract of Capital Cost Estimates and Schedule of Commissioning for the New Projects

Name of the Petitioner _____
Name of the Generating Station _____

New Projects

Capital Cost Estimates

Board of Director/ Agency approving the Capital cost estimates:		
Date of approval of the Capital cost estimates:		
	Present Day Cost	Completed Cost
Price level of approved estimates	As on End of _____ Qtr. Of the year _____	As on Scheduled COD of the Station
Foreign Exchange rate considered for the Capital cost estimates		
Capital Cost excluding IDC,IEDC & FC		
Foreign Component, if any (In Million US \$ or the relevant Currency)		
Domestic Component (Rs. Lakh)		
Capital cost excluding IDC, IEDC, FC, FERV & Hedging Cost (Rs. Cr)		
IDC, IEDC,FC, FERV & Hedging Cost		
Foreign Component, if any (In Million US \$ or the relevant Currency)		
Domestic Component (Rs. Lakh)		
Total IDC, IEDC, FC, FERV & Hedging Cost (Rs. Lakh)		
Rate of taxes & duties considered		
Capital cost Including IDC, IEDC, FC, FERV & Hedging Cost		
Foreign Component, if any (In Million US \$ or the relevant Currency)		
Domestic Component (Rs. Lakh)		
Capital cost Including IDC, IEDC & FC (Rs. Lakh)		

Schedule of Commissioning	
COD of Unit-I/Block-I	
COD of Unit-II/Block-II	

COD of last Unit/Block	

Note:

1. Copy of approval letter should be enclosed
2. Details of Capital Cost are to be furnished as per FORM-5B or 5C as applicable
3. Details of IDC & Financing Charges are to be furnished as per FORM-14.

(Petitioner)

Sl. No. (1)	Break Down (2)	As per Original Estimates (3)			Actual Capital Expenditure as on COD (4)			Liabilities/Provisions (5)	Variation (3-4-5)	Reasons for Variation
		Rate	Quantity	Estimated Amount	Rate	Quantity	Actual Amount			
8.3	Foreign Exchange Rate Variation (FERV)									
8.4	Hedging Coat									
	Total of IDC, FC,FERV & Hedging Cost									
9	Capital cost including IDC, FC, FERV & Hedging Cost									

Note:

1. In case of cost variation, a detailed note giving reasons of such variation should be submitted clearly **indicating whether such cost over run was beyond the control of the generating company**. Further, comparison of actual rate with market rate should also be provided.

(Petitioner)

Sl. No. (1)	Break Down (2)	As per Original Estimates (3)			Actual Capital Expenditure (4)			Liabilities/Provisions (5)	Variation (3-4-5)	Reasons for Variation*
		Rate	Quantity	Estimated Amount	Rate	Quantity	Actual Amount			
8	IDC, FC, FERV & Hedging Cost									
8.1	Interest During Construction (IDC)									
8.2	Financing Charges (FC)									
8.3	Foreign Exchange Rate Variation (FERV)									
8.4	Hedging Cost									
	Total of IDC, FC, FERV & Hedging Cost									
9	Capital cost including IDC, FC, FERV & Hedging Cost									

Note:

1. In case of cost variation , a detailed note giving reasons of such variation should be submitted clearly indicated. Further, comparison of actual rate with market rate should also be provided.

(Petitioner)

Break-up of Construction/Supply/Service packages

Name of the Petitioner _____
Name of the Generating Station _____

1	Name/No. of Construction / Supply / Service Package	Package A	Package B	Package C	...
2	Scope of works ¹ (in line with head of cost break-ups as applicable)				
3	Whether awarded through ICB/DCB/ Departmentally/ Deposit Work				
4	No. of bids received				
5	Date of Award				
6	Date of Start of work				
7	Date of Completion of Work				
8	Value of Award ² in (Rs. Lakh)				
9	Firm or With Escalation in prices				
10	Actual capital expenditure till the completion or up to COD whichever is earlier (Rs. Lakh)				
11	Taxes & Duties and IEDC (Rs. Lakh)				
12	IDC, FC, FERV & Hedging cost (Rs. Lakh)				
13	Sub -total (10+11+12) (Rs. Lakh)				

Note:

1. The scope of work in any package should be indicated in conformity of Capital cost break-up for the coal/lignite based plants in the FORM-5B to the extent possible. In case of Gas/Liquid fuel based projects, break down in the similar manner in the relevant heads as per FORM-5C.
2. If there is any package, which need to be shown in Indian Rupee and foreign currency(ies), the same should be shown separately along with the currency, the exchange rate and the date e.g. Rs. 80 Cr. + US\$ 50m=Rs. 390 Cr. at US\$=Rs 62 as on say 01.04.14.

(Petitioner)

Sl. No.	Break Down	Original Cost (Rs. Lakh) as approved by the Board of Members			Actual/Estimated Cost (Rs. Lakh)			Difference			Reasons for Variation(Please submit supporting computations and documents wherever applicable)
		Quantity	Rate	Total Cost	Quantity	Rate	Total Cost	Quantity	Rate	Total Cost	
8.1	Interest During Construction (IDC)										
8.2	Financing Charges (FC)										
8.3	Foreign Exchange Rate Variation (FERV)										
8.4	Hedging Coat										
	Total of IDC, FC,FERV & Hedging Cost										
9	Capital cost including IDC, FC, FERV & Hedging Cost										

Note1

1. Impact on account of each reason for Cost overrun should be quantified and substantiated with necessary documents and supporting workings.

(Petitioner)

In case there is time over run

Name of the Petitioner _____

Name of the Generating Station _____

Sr. No	Description of Activity /Works/Service	Original Schedule (As per Planning)		Actual Schedule (As per Actual)		Time Over-Run	Reasons for delay	Other Activity affected (Mention Sr No of activity affected)
		Start Date	Completion Date	Actual Start Date	Actual Completion Date	Days		
1								
2								
3								
4								
5								
6								
7								
8								
9								
....							

1. Delay on account of each reason in case of time overrun should be quantified and substantiated with necessary documents and supporting workings.

(Petitioner)

**PART-I
FORM- 5F**

In case there is claim of additional RoE

Name of the Petitioner

Name of the Generating Station

Project	Completion Time as per Investment approval (Months)				Actual Completion time				Qualifying time schedule(as per regulation)
	Start Date	Schedule d COD (Date)	Completion time in Months	Installed Capacity	Start Date	Actual COD (Date)	Actual Completi on time in Months	Tested Capacity	Months
Unit 1									
Unit 2									
Unit 3									
Unit 4									
....									
....									

(Petitioner)

**PART-I
FORM- 6**

Financial Package upto COD

Name of the Petitioner _____
Name of the Generating Station _____
Project Cost as on COD¹ _____
Date of Commercial Operation of the Station² _____

	Financial Package as Approved		Financial Package as on COD		As Admitted on COD	
	Currency and Amount ³		Currency and Amount ³		Currency and Amount ³	
1	2	3	4	5	6	7
Loan-I	US \$	200m				
Loan-II						
Loan-III						
and so on						
Equity-						
Foreign						
Domestic						
Total Equity						
Debt : Equity Ratio						

- Note:**
1. Say Rs. 80 Cr. + US\$ 200 m or Rs. 1320 Cr. including US\$ 200 m at an exchange rate of US\$=Rs 62
 2. Date of Commercial Operation means Commercial Operation of the last unit
 3. For example : US \$ 200m, etc.

(Petitioner)

PART-I
FORM- 7
Financial Package upto COD

Name of the Petitioner

Name of the Generating Station

Particulars	Package1	Package2	Package3	Package4	Package5	Package6
1	2	3	4	5	6	7
Source of Loan ¹						
Currency ²						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto 31.03.2014/ COD ^{3,4,5,13,15}						
Interest Type ⁶						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest ⁷						
Margin, if Floating Interest ⁸	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No
Are there any Caps/Floor ⁹						
If above is yes, specify caps/floor						
Moratorium Period ¹⁰						
Moratorium effective from						
Repayment Period ¹¹						
Repayment effective from						
Repayment Frequency ¹²						
Repayment Instalment ^{13,14}						
Base Exchange Rate ¹⁶						
Are foreign currency loan hedged?						
If above is yes, specify details ¹⁷						

Note:

1. Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.
2. Currency refers to currency of loan such as US\$, DM, Yen, Indian Rupee etc.

3. Details are to be submitted as on 31.03.2014 for existing assets and as on COD for the remaining assets.
4. Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details of the original loan is to be given separately in the same form.
5. If the Tariff in the petition is claimed separately for various units, details in the Form is to be given separately for all the units in the same form.
6. Interest type means whether the interest is fixed or floating.
7. Base rate means the base as PLR, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.
8. Margin means the points over and above the floating rate.
9. At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.
10. Moratorium period refers to the period during which loan servicing liability is not required.
11. Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.
12. Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.
13. Where there is more than one drawal/repayment for a loan, the date & amount of each drawal/repayment may also be given separately
14. If the repayment installment amount and repayment date cannot be worked out from the data furnished above, the repayment schedule to be furnished separately.
15. In case of Foreign loan, date of each drawal & repayment along with exchange rate at that date may be given.
16. Base exchange rate means the exchange rate prevailing as on 31.03.2014 for existing assets and as on COD for the remaining assets.
17. In case of hedging, specify details like type of hedging, period of hedging, cost of hedging, etc.
18. At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately
19. At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

(Petitioner)

**PART-I
FORM- 8**

Details of Allocation of corporate loans to various projects

Name of the Petitioner _____

Name of the Generating Station _____

Particulars	Package 1	Package 2	Package 3	Package 4	Package 5	Remarks
1	2	3	4	5	6	7
Source of Loan ¹						
Currency ²						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto 31.03.2014/COD ^{3,4,5,13,15}						
Interest Type ⁶						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest ⁷						
Margin, if Floating Interest ⁸						
Are there any Caps/Floor ⁹	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	
If above is yes, specify caps/floor						
Moratorium Period ¹⁰						
Moratorium effective from						
Repayment Period ¹¹						
Repayment effective from						
Repayment Frequency ¹²						
Repayment Instalment ^{13,14}						
Base Exchange Rate ¹⁶						
Are foreign currency loan hedged?						
If above is yes, specify details ¹⁷						
	Distribution of loan packages to various projects					
Name of the Projects						Total
Project 1						
Project 2						
Project 3 and so on						

Note:

1. Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.
2. Currency refers to currency of loan such as US\$, DM, Yen, Indian Rupee etc.
3. Details are to be submitted as on 31.03.2014 for existing assets and as on COD for the remaining assets.
4. Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details of the original loan is to be given separately in the same form.
5. If the Tariff in the petition is claimed separately for various units, details in the Form is to be given separately for all the units in the same form.
6. Interest type means whether the interest is fixed or floating.
7. Base rate means the base as PLR, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.
8. Margin means the points over and above the floating rate.
9. At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.
10. Moratorium period refers to the period during which loan servicing liability is not required.
11. Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.
12. Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.
13. Where there is more than one drawal/repayment for a loan, the date & amount of each drawal/repayment may also be given separately
14. If the repayment installment amount and repayment date cannot be worked out from the data furnished above, the repayment schedule to be furnished separately.
15. In case of Foreign loan, date of each drawal & repayment along with exchange rate at that date may be given.
16. Base exchange rate means the exchange rate prevailing as on 31.03.2014 for existing assets and as on COD for the remaining assets.
17. In case of hedging, specify details like type of hedging, period of hedging, cost of hedging, etc.
18. At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately
19. At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

(Petitioner)

Statement of Additional Capitalisation after COD

Name of the Petitioner _____

Name of the Generating Station _____

COD _____

Sr. No.	Head of Work/Equipment	Actual/projected additional expenditure claimed (Rs Lakh)					Regulations under which claimed	Justification	Admitted Cost ¹ (Rs Lakh)
		2014-15	2015-16	2016-17	2017-18	2018-19			
1	2	3	4	5	6	7	8	9	10
1									
2									
3									
4									
5									

1. In case the project has been completed and cost has already been admitted under any tariff notification(s) in the past, fill column 10 giving the cost as admitted for the purpose of tariff notification already issued by (Name of the authority) (Enclose copy of the tariff Order)

Note:

1. Fill the form in chronological order year wise along with detailed justification clearly bringing out the necessity and the benefits accruing to the beneficiaries.

2. In case initial spares are purchased along with any equipment, then the cost of such spares should be indicated separately. e.g. Rotor - 50 Crs. Initial spares- 5 Crs.

(Petitioner)

Statement of Additional Capitalisation during fag end of the Project

Name of the Petitioner _____
Name of the Generating Station _____
COD _____

Sr. No.	Year	Work/Equipment added after 30 th year from COD	Amount capitalised /Proposed to be capitalised (Rs Lakh)	Justification for capitalisation proposed	Impact on life extension
1	2	3	4	5	6
1					
2					
3					
4					
5					

Note:

- Cost Benefit analysis for capital additions done should be submitted along with petition for approval of such schemes

(Petitioner)

Name of the Petitioner _____
Name of the Generating Station _____

Statement of Capital cost
(To be given for relevant dates and year wise)

(Amount in Rs. Lakh)

	As on relevant date. ¹
A a) Opening Gross Block Amount as per books	
b) Amount of capital liabilities in A(a) above	
c) Amount of IDC, FC, FERV & Hedging cost included in A(a) above	
d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in A(a) above	
B a) Addition in Gross Block Amount during the period	
b) Amount of capital liabilities in B(a) above	
c) Amount of IDC, FC, FERV & Hedging cost included in B(a) above	
d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in B(a) above	
C a) Closing Gross Block Amount as per books	
b) Amount of capital liabilities in C(a) above	
c) Amount of IDC, FC, FERV & Hedging cost included in C(a) above	
d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in C(a) above	

Note:
1. Relevant date/s means date of COD of unit/s/station and financial year start date and end date

(Petitioner)

**PART-I
FORM- 9B**

Name of the Petitioner

Name of the Generating Station

Statement of Capital Woks in Progress
(To be given for relevant dates and year wise)

(Amount in Rs. Lakh)

		As on relevant date. ¹
A	a) Opening CWIP Amount as per books	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
B	a) Addition/ Adjustment in CWIP Amount during the period	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
C	a) Capitalization/Transfer to Fixed asset of CWIP Amount during the period	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
D	a) Closing CWIP Amount as per books	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	

Note:
1. Relevant date/s means date of COD of unit/s/station and financial year start date and end date

(Petitioner)

Financing of Additional Capitalisation

Name of the Petitioner
Name of the Generating Station
Date of Commercial Operation

(Amount in Rs Lakh)

Financial Year (Starting from COD) ¹	Actual					Admitted				
	Year 1	Year 2	Year3	Year4	Year 5 & So on	Year 1	Year 2	Year3	Year4	Year 5 & So on
1	2	3	4	5	6	7	8	9	10	11
Amount capitalised in Work/Equipment										
Financing Details										
Loan-1										
Loan-2										
Loan-3 and so on										
Total Loan ²										
Equity										
Internal Resources										
Others										
Total										

Note:
1 Year 1 refers to Financial Year of COD and Year 2, Year 3 etc. are the subsequent financial years respectively.
2 Loan details for meeting the additional capitalisation requirement should be given as per FORM-7 or 8 whichever is relevant.

(Petitioner)

Calculation of Depreciation

Name of the Petitioner _____
 Name of the Generating Station _____

(Amount in Rs Lakh)

Sl. no.	Name of the Assets ¹	Gross Block as on 31.03.2014 or as on COD, whichever is later and subsequently for each year thereafter upto 31.3.19	Depreciation Rates as per CERC's Depreciation Rate Schedule	Depreciation Amount for each year up to 31.03.19
1	2	3	4= Col.2 X Col.3	
1	Land			
2	Building			
3	and so on			
4				
5				
6				
7				
8				
9				
10				
18				
19				
20				
21				
22				
23				
24				
25				
26				
27				
28				
29				
30				
31				
32				
	TOTAL			
	Weighted Average Rate of Depreciation (%)			

Note:

1. Name of the Assets should conform to the description of the assets mentioned in Depreciation Schedule appended to the Notification.

(Petitioner)

Statement of Depreciation

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs Lakh)

Financial Year	Upto 2007-08	2008-09	2009-10	2010-11	2011-12	2012-13	2013-14	2014-15	2015- 16	2016-17	2017-18	2018-19
1	2	3	4	5	6	7	8	9	10	11	12	13
Depreciation on Capital Cost												
Depreciation on Additional Capitalisation												
Amount of Additional Capitalisation												
Depreciation Amount												
Detail of FERV												
Amount of FERV on which depreciation charged												
Depreciation amount												
Depreciation recovered during the Year												
Advance against Depreciation recovered during the Year												
Depreciation & Advance against Depreciation recovered during the year												
Cumulative Depreciation & Advance against Depreciation recovered upto the year												

1. In case of details of FERV and AAD, give information for the applicable period.

(Petitioner)

PART-I
FORM- 13

Calculation of Weighted Average Rate of Interest on Actual Loans¹

Name of the Petitioner _____

Name of the Generating Station _____

(Amount in Rs. Lakh)

Particulars	Existing 2008-09	2009-10	2010-11	2011-12	2012-13	2013-14
Loan-1						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
Loan-2						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
Loan-3 and so on						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
Total Loan						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						

Particulars	Existing 2008-09	2009-10	2010-11	2011-12	2012-13	2013-14
Interest on loan						
Weighted average Rate of Interest on Loans						

Note:

1. In case of Foreign Loans, the calculations in Indian Rupees is to be furnished. However, the calculations in Original currency is also to be furnished separately in the same form.

(Petitioner)

Calculation of Interest on Normative Loan

Name of the Petitioner
Name of the Generating Station

(Amount in Rs Lakh)

Particulars	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	2	3	4	5	6	7
Gross Normative loan - Opening						
Cumulative repayment of Normative Loan upto previous year						
Net Normative loan - Opening						
Increase/Decrease due to ACE during the Year						
Repayments of Normative Loan during the year						
Net Normative loan - Closing						
Average Normative Loan						
Weighted average Rate of Interest of actual Loans						
Interest on Normative loan						

(Petitioner)

Calculation of Interest on Working Capital

Name of the Petitioner _____

Name of the Generating Station _____

(Amount in Rs Lakh)

Sl. No.	Particulars	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	2	3	4	5	6	7	8
1	Cost of Coal/Lignite ¹						
2	Cost of Main Secondary Fuel Oil ¹						
3	Fuel Cost ²						
4	Liquid Fuel Stock ²						
5	O & M Expenses						
6	Maintenance Spares						
7	Receivables						
8	Total Working Capital						
9	Rate of Interest						
10	Interest on Working Capital						

Note:

1. For Coal based/Lignite based generating stations

2. For Gas Turbine/Combined Cycle generating stations duly taking into account the annual mode of operation (last available) on gas fuel and liquid fuel

(Petitioner)

**PART-I
FORM- 13C**

Other Income as on COD

Name of the Petitioner

Name of the Generating Station

(Amount in Rs. Lakh)

Sl. No.	Parameters	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	Interest on Loans and advance						
2	Interest received on deposits						
3	Income from Investment						
4	Income from sale of scrap						
5	Rebate for timely payment						
6	Surcharge on late payment from beneficiaries						
7	Rent from residential building						
8	Misc. receipts (Please Specify Details)						
...	...						
...	... (add)						

(Petitioner)

Incidental Expenditure during Construction

Name of the Petitioner _____

Name of the Generating Station _____

(Amount in Rs. Lakh)

Sl. No.	Parameters	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
A	Expenses:						
1	Employees' Benefits Expenses						
2	Finance Costs						
3	Water Charges						
4	Communication Expenses						
5	Power Charges						
6	Other Office and Administrative Expenses						
7	Others (Please Specify Details)						
8	Other pre-Operating Expenses						
...						
...						
B	Total Expenses						
	Less: Income from sale of tenders						
	Less: Income from guest house						
	Less: Income recovered from Contractors						
	Less: Interest on Deposits						
						

(Petitioner)

Sl. No.	Draw Down Particulars	Quarter 1			Quarter 2			Quarter n (COD)		
		Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)
1.1	Total Foreign Loans									
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
1.2	Indian Loans									
1.2.1	Indian Loan ¹									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	
1.2.2	Indian Loan ²									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	
1.2.3	Indian Loan ³									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	
1.2.4	--	--	--		--	--		--	--	
	--	--	--		--	--		--	--	
	--	--	--		--	--		--	--	
1.2	Total Indian Loans									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	

Sl. No.	Draw Down Particulars	Quarter 1			Quarter 2			Quarter n (COD)		
		Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)
1	Total of Loans drawn									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
2	Equity									
2.1	Foreign equity drawn									
2.2	Indian equity drawn	--	--		--	--		--	--	
	Total equity deployed									

Note:

1. Drawal of debt and equity shall be on paripassu basis quarter wise to meet the commissioning schedule. Drawal of higher equity in the beginning is permissible
2. Applicable interest rates including reset dates used for above computation may be furnished separately
3. In case of multi unit project details of capitalization ratio used to be furnished.

(Petitioner)

**PART-I
FORM- 14A**

Actual cash expenditure

Name of the Petitioner

Name of the Generating Station

(Amount in Rs. Lakh)

	Quarter-I	Quarter-II	Quarter-III	Quarter-n (COD)
Payment to contractors/suppliers				
% of fund deployment				

Note: If there is variation between payment and fund deployment justification need to be furnished

(Petitioner)

PART-I
FORM- 15

Details/Information to be Submitted in respect of Fuel for Computation of Energy Charges¹

Name of the Petitioner _____

Name of the Generating Station _____

S. No.	Month	Unit	For preceding	For preceding	For preceding
			3rd Month	2nd Month	1st Month
1	Quantity of Coal/Lignite supplied by Coal/Lignite Company	(MMT)			
2	Adjustment (+/-) in quantity supplied made by Coal/Lignite Company	(MMT)			
3	Coal supplied by Coal/Lignite Company (1+2)	(MMT)			
4	Normative Transit & Handling Losses (For coal/Lignite based Projects)	(MMT)			
5	Net coal / Lignite Supplied (3-4)	(MMT)			
6	Amount charged by the Coal /Lignite Company	(Rs.)			
7	Adjustment (+/-) in amount charged made by Coal/Lignite Company	(Rs.)			
8	Total amount Charged (6+7)	(Rs.)			
9	Transportation charges by rail/ship/road transport	(Rs.)			
10	Adjustment (+/-) in amount charged made by Railways/Transport Company	(Rs.)			
11	Demurrage Charges, if any	(Rs.)			
12	Cost of diesel in transporting coal through MGR system, if applicable	(Rs.)			
13	Total Transportation Charges (9+/-10-11+12)	(Rs.)			
14	Total amount Charged for coal/lignite supplied including Transportation (8+13)	(Rs.)			
15	Weighted average GCV of coal/ Lignite as fired	(kCal/Kg)			

Note:

1. Similar details to be furnished for natural gas/liquid fuel for CCGT station and secondary fuel oil for coal/lignite based thermal plants

(Petitioner)

Details/Information to be Submitted in respect of Limestone for
Computation of Energy Charge Rate

Name of the Petitioner _____

Name of the Generating Station _____

Sl. No.	Month	Unit	For preceding 3rd Month	For preceding 2nd Month	For preceding 1st Month
1	Quantity of Limestone supplied by Limestone supply Company	(MMT)			
2	Adjustment (+/-) in quantity supplied made by Limestone supply Company	(MMT)			
3	Limestone supplied by Limestone supply Company(1+2)	(MMT)			
4	Net Limestone Supplied (3-4)	(MMT)			
5	Amount charged by the Limestone supply Company	(Rs.)			
6	Adjustment (+/-) in amount charged made by Limestone supply Company	(Rs.)			
7	Total amount Charged (6+7)	(Rs.)			
8	Transportation charges by rail/ship/road transport	(Rs.)			
9	Adjustment (+/-) in amount charged made by Railways/Transport Company	(Rs.)			
10	Demurrage Charges, if any	(Rs.)			
11	Total Transportation Charges (8+/-9-10)	(Rs.)			
12	Total amount Charged for Limestone supplied including Transportation (7+11)	(Rs.)			

(Petitioner)

PART-I

FORM- 17

Actual Performance Parameters

Name of the Petitioner _____

Name of the Generating Station _____

Sl. No.	Parameters	Unit	Year 1	Year 2	Year 3	Year 4	Year 5
1	Station Heat Rate						
2	Secondary Fuel Oil Consumption						
3	Auxiliary Energy Consumption						
4	Availability						

(Petitioner)

TARIFF FILING FORMS (THERMAL)

FOR TRUE UP

PART-IV

Annexure-I

PART-I

**Checklist of Forms and other information/ documents for tariff filing for
Thermal Stations**

Form No.	Title of Tariff Filing Forms (Thermal)	Tick
FORM- 1	Summary Sheet	
FORM-2	Plant Characteristics	
FORM-3	Normative parameters considered for tariff computations	
FORM- 4	Details of Foreign loans	
FORM- 4A	Details of Foreign Equity	
FORM-5	Abstract of Admitted Capital Cost	
FORM-5A	Break-up of Capital Cost for Coal/Lignite based projects	
FORM-5B	Break-up of Capital Cost for Gas/Liquid fuel based Projects	
FORM-5C	Break-up of Construction/Supply/Service packages	
FORM-5Di	In case there is cost over run	
FORM-5Dii	In case there is time over run	
FORM-5E	In case there is claim of additional RoE	
FORM- 6	Financial Package upto COD	
FORM- 7	Details of Project Specific Loans	
FORM- 8	Details of Allocation of corporate loans to various projects	
FORM-9	Statement of Additional Capitalization after COD	
FORM - 9(I)	Statement of Additional Capitalisation during fag end of the Project	
FORM- 9 A	Statement of Capital cost	
FORM- 9B	Statement of Capital Woks in Progress	
FORM- 10	Financing of Additional Capitalizations	
FORM- 11	Calculation of Depreciation Rate	
FORM- 12	Statement of Depreciation	
FORM- 13	Calculation of Weighted Average Rate of Interest on Actual Loans	
FORM- 13A	Calculation of Interest on Normative Loan	
FORM- 13 B	Calculation of Interest on Working Capital	
FORM- 13 C	Other Income as on COD	
FORM- 13 D	Incidental Expenditure during Construction	

Form No.	Title of Tariff Filing Forms (Thermal)	Tick
FORM- 14	Draw Down Schedule for Calculation of IDC & Financing Charges	
FORM- 14A	Actual cash expenditure	
FORM-15	Actual Performance Parameters	
Other Information/ Documents		
Sl. No.	Information/Document	Tick
1	Certificate of incorporation, Certificate for Commencement of Business, Memorandum of Association, & Articles of Association (For New Station setup by a company making tariff application for the first time to CERC)	
2	Stationwise and Corporate audited Balance Sheet and Profit & Loss Accounts with all the Schedules & annexures on COD of the Station for the new station & for the relevant years.	
3	Copies of relevant loan Agreements	
4	Copies of the approval of Competent Authority for the Capital Cost and Financial package.	
5	Copies of the Equity participation agreements and necessary approval for the foreign equity.	
6	Copies of the BPSA/PPA with the beneficiaries, if any	
7	Detailed note giving reasons of cost and time over run, if applicable. List of supporting documents to be submitted: a. Detailed Project Report b. CPM Analysis c. PERT Chart and Bar Chart d. Justification for cost and time Overrun	
8	Any other relevant information, (Please specify)	

Note 1: Electronic copy of the petition (in words format) and detailed calculation as per these formats (in excell format) and any other information submitted shall also be furnished in the form of CD/Floppy disc.

	Quantity													
2.2	Landed Fuel Cost	Rs/Tonne												
	(%) of Fuel Quantity	(%)												
2.3	Secondary fuel oil cost	Rs/Unit												
2	Energy Charge Rate ex-bus(Paise/kWh) ^{2A, 2B, 2C,}	Rs/Unit												

Note

1: Details of calculations, considering equity as per regulation, to be furnished.

2A: If multifuel is used simultaneously, give 2 in respect of every fuel individually.

2B: The rate of energy charge shall be computed for open cycle operation and combined cycle \ operation separately in case of gas/liquid fuel fired plants.

2C: The total energy charge shall be worked out based on ex-bus energy scheduled to be sent out.

(Petitioner)

Plant Characteristics

Name of the Company						
Name of the Power Station						
Unit(s)/Block(s)/Parameters	Unit-I	Unit-II	Unit-III		
Pressure (kg/Cm²)						
Temperature °C						
- At Superheater Outlet						
- At Reheater Outlet						
Guaranteed Design Heat Rate (kCal/kWh)						
Conditions on which guaranteed						
% MCR						
% Makeup						
Design Fuel						
Design Cooling Water Temperature						
Back Pressure						
Note: In case guaranteed unit heat rate is not available then furnish the guaranteed turbine cycle heat rate and guaranteed boiler efficiency separately along with condition of guarantee.						
Type of Cooling Tower						
Installed Capacity (IC)						
Date of Commercial Operation (COD)						
Type of cooling system¹						
Type of Boiler Feed Pump²						
Fuel Details³						
-Primary Fuel						
-Secondary Fuel						
-Alternate Fuels						
Special Features/Site Specific Features⁴						
Special Technological Features⁵						
Environmental Regulation related features⁶						
Any other special features						
1: Closed circuit cooling, once through cooling, sea cooling, natural draft cooling, induced draft cooling etc.						
2: Motor driven, Steam turbine driven etc.						
3: Coal or natural gas or naptha or lignite etc.						
4: Any site specific feature such as Merry-Go-Round, Vicinity to sea, Intake /makeup water systems etc. scrubbers etc. Specify all such features.						
5: Any Special Technological feature like Advanced class FA technology in Gas Turbines, etc.						
6: Environmental regulation related features like FGD, ESP etc.						
Note 1: In case of deviation from specified conditions in Regulation, correction curve of manufacturer may also be submitted.						
Note 2: Heat Balance Diagrams has to be submitted along with above information in case of new stations.						

PETITIONER

Particulars	Unit	Existing 2013-14		2014-15		2015-16		2016-17		2017-18		2018-19	
(1)	(2)	(3)		(4)		(5)		(6)		(7)		(8)	
		As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual
Storage capacity of Primary fuel													
SBI Base Rate + 350 basis points as on _____ ³	%												

1. For Coal based/lignite based generating stations
2. For Gas Turbine/Combined Cycle generating stations duly taking into account the mode of operation on gas fuel and liquid fuel
3. Mention relevant date

(Petitioner)

4	At the end of Financial year												
B	In case of Hedging ³												
1	At the date of hedging												
2	Period of hedging												
3	Cost of hedging												

1. Name of the currency to be mentioned e.g. US\$, DM, etc.
2. In case of more than one drawl during the year, Exchange rate at the date of each drawl to be given
3. Furnish details of hedging, in case of more than one hedging during the year or part hedging, details of each hedging are to be given
4. Tax (such as withholding tax) details as applicable including change in rates, date from which change effective etc. must be clearly indicated.

(Petitioner)

Details of Foreign Equity

(Details only in respect of Equity infusion if any applicable to the project under petition)

Name of the Petitioner _____

Name of the Generating Station _____

Exchange Rate on date/s of infusion _____

Sl.	Financial Year	Year 1			Year 2				Year 3 and so on				
		2	3	4	5	6	7	8	9	10	11	12	13
		Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs. Lakh)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs. Lakh)
	Currency1¹												
A.1	At the date of infusion ²												
2													
3													
	Currency2¹												
A.1	At the date of infusion ²												
2													
3													
	Currency3¹												
A.1	At the date of infusion ²												
2													
3													
	Currency4¹ and so on												
A.1	At the date of infusion ²												
2													
3													

1. Name of the currency to be mentioned e.g. US\$, DM, etc.

2. In case of equity infusion more than once during the year, Exchange rate at the date of each infusion to be given

(Petitioner)

**PART-IV
FORM- 5**

Abstract of Admitted Capital Cost

Name of the Company _____
Name of the Power Station _____

Actual Date of Commissioning:	
Unit 1	
Unit 2	
Unit 3	
.....	
Capital Cost as admitted by CERC	
Capital cost admitted as on _____ (Give reference of the relevant CERC Order with Petition No. & Date)	
Foreign Component, if any (In Million US \$ or the relevant Currency)	
Domestic Component (Rs. Lakh)	
Foreign Exchange rate considered for the admitted Capital cost	
Hedging cost, if any, considered for the admitted Capital cost (Rs. Lakh)	
Total Capital cost admitted (Rs. Lakh)	

(Petitioner)

Sl. No. (1)	Break Down (2)	As per Original Estimates (3)			As admitted by the Commission (4)			Actual Capital Expenditure as on COD (5)			Liabilities/Provisions (6)	Variation (4-5-6)	Reasons for Variation
		Rate	Quantity	Estimated Amount	Rate	Quantity	Admitted Amount	Rate	Quantity	Actual Amount			
7	Capital cost excluding IDC & FC												
8	IDC, FC, FERV & Hedging Cost												
8.1	Interest During Construction (IDC)												
8.2	Financing Charges (FC)												
8.3	Foreign Exchange Rate Variation (FERV)												
8.4	Hedging Coat												
	Total of IDC, FC,FERV & Hedging Cost												
9	Capital cost including IDC, FC, FERV & Hedging Cost												

Note:

1. In case of cost variation, a detailed note giving reasons of such variation should be submitted clearly indicating whether such cost over run was beyond the control of the generating company.

(Petitioner)

Sl. No. (1)	Break Down (2)	As per Original Estimates (3)			As admitted by the Commission (4)			Actual Capital Expenditure (5)			Liabilities/Provisions (6)	Variation (4-5-6)	Reasons for Variation*
		Rate	Quantity	Estimated Amount	Rate	Quantity	Admitted Amount	Rate	Quantity	Actual Amount			
	Total Overheads												
7	Capital cost excluding IDC & FC												
8	IDC, FC, FERV & Hedging Cost												
8.1	Interest During Construction (IDC)												
8.2	Financing Charges (FC)												
8.3	Foreign Exchange Rate Variation (FERV)												
8.4	Hedging Cost												
	Total of IDC, FC, FERV & Hedging Cost												
9	Capital cost including IDC, FC, FERV & Hedging Cost												

Note:

In case of cost variation, a detailed note giving reasons of such variation should be submitted clearly indicating whether such cost over run was beyond the control of the generating company.

(Petitioner)

Break-up of Construction/Supply/Service packages

Name of the Petitioner _____
Name of the Generating Station _____

1	Name/No. of Construction / Supply / Service Package	Package A		Package B		Package C		...
		Approved	Actual	Approved	Actual	Approved	Actual	
2	Scope of works ¹ (in line with head of cost break-ups as applicable)							
3	Whether awarded through ICB/DCB/ Departmentally/ Deposit Work							
4	No. of bids received							
5	Date of Award							
6	Date of Start of work							
7	Date of Completion of Work							
8	Value of Award ² in (Rs. Lakh)							
9	Firm or With Escalation in prices							
10	Actual capital expenditure till the completion or up to COD whichever is earlier (Rs. Lakh)							
11	Taxes & Duties and IEDC (Rs. Lakh)							
12	IDC, FC, FERV & Hedging cost (Rs. Lakh)							
13	Sub -total (10+11+12) (Rs. Lakh)							

Note:

1. The scope of work in any package should be indicated in conformity of Capital cost break-up for the coal/lignite based plants in the FORM-5B to the extent possible. In case of Gas/Liquid fuel based projects, break down in the similar manner in the relevant heads as per FORM-5C.
2. If there is any package, which need to be shown in Indian Rupee and foreign currency(ies), the same should be shown separately along with the currency, the exchange rate and the date e.g. Rs. 80 Cr. + US\$ 50m=Rs. 390 Cr. at US\$=Rs 62 as on say 01.04.14.

(Petitioner)

Sl. No.	Break Down	Original Cost (Rs. Crore) as approved by the Board of Members			Cost as admitted by the Commission (Rs. Lakh)			Actual Cost (Rs. Lakh)			Difference (Admitted - Actual)			Reasons for Variation(Please submit supporting computations and documents wherever applicable)
		Quantity	Rate	Total Cost	Quantity	Rate	Total Cost	Quantity	Rate	Total Cost	Quantity	Rate	Total Cost	
9	Capital cost including IDC, FC, FERV & Hedging Cost													

Note1

1. Impact on account of each reason for Cost overrun should be quantified and substantiated with necessary documents and supporting workings.

(Petitioner)

In case there is time over run

Name of the Petitioner _____

Name of the Generating Station _____

Sr. No	Description of Activity /Works/Service	Original Schedule (As per Planning)		As Admitted by the Commission		Actual Schedule (As per Actual)		Time Over-Run	Reasons for delay (w.r.t to Commission admitted schedule)	Other Activity affected (Mention Sr No of activity affected)
		Start Date	Completion Date	Start Date	Completion Date	Actual Start Date	Actual Completion Date	Days (w.r.t to Commission admitted schedule)		
1										
2										
3										
4										
5										
6										
7										
8										
9										
....									

1. Delay with reference to the Commission admitted schedule on account of each reason in case of time overrun should be quantified and substantiated with necessary documents and supporting workings.

(Petitioner)

In case there is claim of additional RoE

Name of the Petitioner _____
Name of the Generating Station _____

Project	Completion Time as per Investment approval (Months)				Actual Completion time				Qualifying time schedule(as per regulation) Months
	Start Date	Scheduled COD (Date)	Completion time in Months	Installed Capacity	Start Date	Actual COD (Date)	Actual Completion time in Months	Tested Capacity	
Unit 1									
Unit 2									
Unit 3									
Unit 4									
....									
....									

(Petitioner)

Financial Package upto COD

Name of the Petitioner _____
Name of the Generating Station _____
Project Cost as on COD¹ _____
Date of Commercial Operation of the Station² _____

	Financial Package as Approved by Board		Financial Package as admitted by the Commission		Actuals as on COD	
	Currency and Amount ³		Currency and Amount ³		Currency and Amount ³	
1	2	3	4	5	6	7
Loan-I	US \$	200m				
Loan-II						
Loan-III						
and so on						
Equity-						
Foreign						
Domestic						
Total Equity						
Debt : Equity Ratio						

- Note:**
1. Say Rs. 80 Cr. + US\$ 200 m or Rs. 1320 Cr. including US\$ 200 m at an exchange rate of US\$=Rs 62
 2. Date of Commercial Operation means Commercial Operation of the last unit
 3. For example: US \$ 200m, etc.

(Petitioner)

Details of Project Specific Loan

Name of the Petitioner _____
Name of the Generating Station _____

Particulars	Package1	Package2	Package3	Package4	Package5	Package6
1	2	3	4	5	6	7
Source of Loan ¹						
Currency ²						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto 31.03.2014/COD ^{3,4,5,13,15}						
Interest Type ⁶						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest ⁷						
Margin, if Floating Interest ⁸	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No
Are there any Caps/Floor ⁹						
If above is yes, specify caps/floor						
Moratorium Period ¹⁰						
Moratorium effective from						
Repayment Period ¹¹						
Repayment effective from						
Repayment Frequency ¹²						
Repayment Instalment ^{13,14}						
Base Exchange Rate ¹⁶						
Are foreign currency loan hedged?						
If above is yes, specify details ¹⁷						

Note:

1. Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.

2. Currency refers to currency of loan such as US\$, DM, Yen, Indian Rupee etc.
3. Details are to be submitted as on 31.03.2014 for existing assets and as on COD for the remaining assets.
4. Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details of the original loan is to be given separately in the same form.
5. If the Tariff in the petition is claimed separately for various units, details in the Form is to be given separately for all the units in the same form.
6. Interest type means whether the interest is fixed or floating.
7. Base rate means the base as PLR, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.
8. Margin means the points over and above the floating rate.
9. At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.
10. Moratorium period refers to the period during which loan servicing liability is not required.
11. Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.
12. Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.
13. Where there is more than one drawal/repayment for a loan, the date & amount of each drawal/repayment may also be given separately
14. If the repayment installment amount and repayment date cannot be worked out from the data furnished above, the repayment schedule to be furnished separately.
15. In case of Foreign loan, date of each drawal & repayment along with exchange rate at that date may be given.
16. Base exchange rate means the exchange rate prevailing as on 31.03.2014 for existing assets and as on COD for the remaining assets.
17. In case of hedging, specify details like type of hedging, period of hedging, cost of hedging, etc.
18. At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately
19. At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

(Petitioner)

Details of Actual Allocation of corporate loans to various projects

Name of the Petitioner _____
Name of the Generating Station _____

Particulars	Package 1	Package 2	Package 3	Package 4	Package 5	Remarks
1	2	3	4	5	6	7
Source of Loan ¹						
Currency ²						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto 31.03.2014/COD ^{3,4,5,13,15}						
Interest Type ⁶						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest ⁷						
Margin, if Floating Interest ⁸						
Are there any Caps/Floor ⁹	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	
If above is yes, specify caps/floor						
Moratorium Period ¹⁰						
Moratorium effective from						
Repayment Period ¹¹						
Repayment effective from						
Repayment Frequency ¹²						
Repayment Instalment ^{13,14}						
Base Exchange Rate ¹⁶						
Are foreign currency loan hedged?						
If above is yes, specify details ¹⁷						
	Distribution of loan packages to various projects					
Name of the Projects						Total
Project 1						
Project 2						
Project 3 and so on						

Note:

1. Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.
2. Currency refers to currency of loan such as US\$, DM, Yen, Indian Rupee etc.
3. Details are to be submitted as on 31.03.2014 for existing assets and as on COD for the remaining assets.
4. Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details of the original loan is to be given separately in the same form.
5. If the Tariff in the petition is claimed separately for various units, details in the Form is to be given separately for all the units in the same form.
6. Interest type means whether the interest is fixed or floating.
7. Base rate means the base as PLR, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.
8. Margin means the points over and above the floating rate.
9. At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.
10. Moratorium period refers to the period during which loan servicing liability is not required.
11. Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.
12. Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.
13. Where there is more than one drawal/repayment for a loan, the date & amount of each drawal/repayment may also be given separately
14. If the repayment installment amount and repayment date cannot be worked out from the data furnished above, the repayment schedule to be furnished separately.
15. In case of Foreign loan, date of each drawal & repayment along with exchange rate at that date may be given.
16. Base exchange rate means the exchange rate prevailing as on 31.03.2014 for existing assets and as on COD for the remaining assets.
17. In case of hedging, specify details like type of hedging, period of hedging, cost of hedging, etc.
18. At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately
19. At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

(Petitioner)

Statement of Additional Capitalisation after COD

Name of the Petitioner _____
 Name of the Generating Station _____
 COD _____

Sr. No.	Head of Work/ Equipment	Admitted Cost ¹ (Rs Lakh)					Actual additional expenditure claimed (Rs Lakh)					Regulation s under which claimed	Justification
		2014-15	2015-16	2016-17	2017-18	2018-19	2014-15	2015-16	2016-17	2017-18	2018-19		
1	2	3					4	5	6	7	8	9	10
1													
2													
3													
4													
5													

1. In case the project has been completed and any tariff notification(s) has already been issued in the past, fill column 3 giving the cost as admitted for the purpose of tariff notification already issued by (Name of the authority) (Enclose copy of the tariff Order)

Note:

1. Fill the form in chronological order year wise along with detailed justification clearly bringing out the necessity and the benefits accruing to the beneficiaries.
2. In case initial spares are purchased along with any equipment, then the cost of such spares should be indicated separately. e.g. Rotor - 50 Crs. Initial spares- 5 Crs.

(Petitioner)

Statement of Additional Capitalisation during fag end of the Project

Name of the Petitioner _____
Name of the Generating Station _____
COD _____

Sr. No.	Year	Work/Equipment added after 20 th year from COD	Actual Amount capitalised (Rs Lakh)	Justification for assets capitalised	Impact on life extension
1	2	3	4	5	6
1					
2					
3					
4					
5					

Note:

- Cost Benefit analysis for capital additions done should be submitted along with petition for approval of such schemes

(Petitioner)

Name of the Petitioner _____

Name of the Generating Station _____

Statement of Capital cost

(To be given for relevant dates and year wise)

(Amount in Rs. Lakh)

		As on relevant date. ¹
A	a) Opening Gross Block Amount as per books	
	b) Amount of capital liabilities in A(a) above	
	c) Amount of IDC, FC, FERV & Hedging cost included in A(a) above	
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in A(a) above	
B	a) Addition in Gross Block Amount during the period	
	b) Amount of capital liabilities in B(a) above	
	c) Amount of IDC, FC, FERV & Hedging cost included in B(a) above	
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in B(a) above	
C	a) Closing Gross Block Amount as per books	
	b) Amount of capital liabilities in C(a) above	
	c) Amount of IDC, FC, FERV & Hedging cost included in C(a) above	
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in C(a) above	

Note:

1. Relevant date/s means date of COD of unit/s/station and financial year start date and end date

(Petitioner)

Name of the Petitioner _____

Name of the Generating Station _____

Statement of Capital Woks in Progress
(To be given for relevant dates and year wise)

(Amount in Rs. Lakh)

		As on relevant date. ¹
A	a) Opening CWIP Amount as per books	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
B	a) Addition/ Adjustment in CWIP Amount during the period	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
C	a) Capitalization/Transfer to Fixed asset of CWIP Amount during the period	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
D	a) Closing CWIP Amount as per books	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	

Note:

1. Relevant date/s means date of COD of unit/s/station and financial year start date and end date

(Petitioner)

Financing of Additional Capitalisation

Name of the Petitioner
Name of the Generating Station
Date of Commercial Operation

(Amount in Rs Lakh)

Financial Year (Starting from COD) ¹	Admitted					Actual				
	Year 1	Year 2	Year3	Year4	Year 5 & So on	Year 1	Year 2	Year3	Year4	Year 5 & So on
1	2	3	4	5	6	7	8	9	10	11
Amount capitalised in Work/Equipment										
Financing Details										
Loan-1										
Loan-2										
Loan-3 and so on										
Total Loan ²										
Equity										
Internal Resources										
Others										
Total										

Note:
1 Year 1 refers to Financial Year of COD and Year 2, Year 3 etc. are the subsequent financial years respectively.
2 Loan details for meeting the additional capitalisation requirement should be given as per FORM-7 or 8 whichever is relevant.

(Petitioner)

Calculation of Depreciation

Name of the Petitioner _____

Name of the Generating Station _____

(Amount in Rs Lakh)

Sl. no.	Name of the Assets ¹	Gross Block as on 31.03.2014 or as on COD, whichever is later and subsequently for each year thereafter upto 31.3.19	Depreciation Rates as per CERC's Depreciation Rate Schedule	Depreciation Amount for each year up to 31.03.19
	1	2	3	4= Col.2 X Col.3
1	Land			
2	Building			
3	and so on			
4				
5				
6				
7				
8				
9				
10				
11				
12				
13				
14				
15				
	TOTAL			
	Weighted Average Rate of Depreciation (%)			

Note:

1. Name of the Assets should conform to the description of the assets mentioned in Depreciation Schedule appended to the Notification.

(Petitioner)

Financial Year (1)	Upto 2007-08	2008-09	2009-10	2010-11	2011-12	2012-13	2013-14		2014-15		2015-16		2016-17		2017-18		2018-19	
	2	3	4	5	6	7	8		9		10		11		12		13	
	Actual	Actual	Actual	Actual	Actual	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual
recovered upto the year																		

1. In case of details of FERV and AAD, give information for the applicable period.

(Petitioner)

PART-IV
FORM- 13

Calculation of Weighted Average Rate of Interest on Actual Loans¹

Name of the Petitioner _____

Name of the Generating Station _____

(Amount in Rs. Lakh)

Particulars	Existing 2008-09	2009-10	2010-11	2011-12	2012-13	2013-14
Loan-1						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
Loan-2						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
Loan-3 and so on						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						
Rate of Interest on Loan on annual basis						
Interest on loan						
Total Loan						
Gross loan - Opening						
Cumulative repayments of Loans upto previous year						
Net loan - Opening						
Add: Drawal(s) during the Year						
Less: Repayment (s) of Loans during the year						
Net loan - Closing						
Average Net Loan						

Particulars	Existing 2008-09	2009-10	2010-11	2011-12	2012-13	2013-14
Interest on loan						
Weighted average Rate of Interest on Loans						

Note:

1. In case of Foreign Loans, the calculations in Indian Rupees is to be furnished. However, the calculations in Original currency is also to be furnished separately in the same form.

(Petitioner)

Calculation of Interest on Normative Loan

Name of the Petitioner
Name of the Generating Station

(Amount in Rs Lakh)

Particulars (1)	Existing 2013-14	2014-15		2015-16		2016-17		2017-18		2018-19		
	2	3		4		5		6		7		
	As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual
Gross Normative loan - Opening												
Cumulative repayment of Normative Loan upto previous year												
Net Normative loan - Opening												
Increase/Decrease due to ACE during the Year												
Repayments of Normative Loan during the year												
Net Normative loan - Closing												
Average Normative Loan												
Weighted average Rate of Interest of actual Loans												
Interest on Normative loan												

(Petitioner)

**PART-IV
FORM- 13B**

Calculation of Interest on Working Capital

Name of the Petitioner _____
Name of the Generating Station _____

(Amount in Rs Lakh)

Sl. No. (1)	Particulars (2)	Existing 2013-14		2014-15		2015-16		2016-17		2017-18		2018-19	
		3		4		5		6		7		8	
		As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual
1	Cost of Coal/Lignite ¹												
2	Cost of Main Secondary Fuel Oil ¹												
3	Fuel Cost ²												
4	Liquid Fuel Stock ²												
5	O & M Expenses												
6	Maintenance Spares												
7	Receivables												
8	Total Working Capital												
9	Rate of Interest												
10	Interest on Working Capital												

Note:

1. For Coal based/Lignite based generating stations
2. For Gas Turbine/ Combined Cycle generating stations duly taking into account the annual mode of operation (last available) on gas fuel and liquid fuel

(Petitioner)

Other Income as on COD

Name of the Petitioner
Name of the Generating Station

(Amount in Rs. Lakh)

Sl. No.	Parameters	Existing 2013-14		2014-15		2015-16		2016-17		2017-18		2018-19	
		As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual	As admitted by the Commission	Actual
1	Interest on Loans and advance												
2	Interest received on deposits												
3	Income from Investment												
4	Income from sale of scrap												
5	Rebate for timely payment												
6	Surcharge on late payment from beneficiaries												
7	Rent from residential building												
8	Misc. receipts (Please specify details)												
...	...												
...	... (add)												

(Petitioner)

...												
B	Total Expenses												
	Less: Income from sale of tenders												
	Less: Income from guest house												
	Less: Income recovered from Contractors												
	Less: Interest on Deposits												
												

(Petitioner)

Sl. No.	Draw Down Particulars	Quarter 1			Quarter 2			Quarter n (COD)		
		Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)
1.1	Total Foreign Loans									
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
1.2	Indian Loans									
1.2.1	Indian Loan ¹									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	
1.2.2	Indian Loan ²									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	
1.2.3	Indian Loan ³									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	
1.2.4	--	--	--		--	--		--	--	
	--	--	--		--	--		--	--	
	--	--	--		--	--		--	--	
1.2	Total Indian Loans									
	Draw down Amount	--	--		--	--		--	--	
	IDC	--	--		--	--		--	--	
	Financing charges	--	--		--	--		--	--	

Sl. No.	Draw Down Particulars	Quarter 1			Quarter 2			Quarter n (COD)		
		Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee (Rs Lakh)
1	Total of Loans drawn									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
2	Equity									
2.1	Foreign equity drawn									
2.2	Indian equity drawn	--	--		--	--		--	--	
	Total equity deployed									

Note:

1. Drawal of debt and equity shall be on paripassu basis quarter wise to meet the commissioning schedule. Drawal of higher equity in the beginning is permissible
2. Applicable interest rates including reset dates used for above computation may be furnished separately
3. In case of multi unit project details of capitalisation ratio used to be furnished.

(Petitioner)

Actual cash expenditure

Name of the Petitioner _____

Name of the Generating Station _____

(Amount in Rs. Lakh)

	Quarter-I	Quarter-II	Quarter-III	Quarter-n (COD)
Payment to contractors/suppliers				
% of fund deployment				

Note: If there is variation between payment and fund deployment justification need to be furnished

(Petitioner)

PART-IV

FORM- 15

Performance Parameters

Name of the Petitioner _____

Name of the Generating Station _____

Sl. No.	Parameters		Unit	Year 1	Year 2	Year 3	Year 4	Year 5
1	Station Heat Rate	Approved						
		Actual						
2	Secondary Fuel Oil Consumption	Approved						
		Actual						
3	Auxiliary Energy Consumption	Approved						
		Actual						

(Petitioner)